

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
30-05-2024 AT 10:30 AM**

**CA (CAA) No. 09/230/HDB/2024  
AND  
IA (CA) 109 & 130/2024 in CA (CAA) No. 09/230/HDB/2024  
u/s. 230 of Companies Act, 2013**

**IN THE MATTER OF:**

M/s. Chandana Brothers Textiles and Jewellers Private Ltd (Demerged Company) & M/s. Chandana Brothers Silks and Jewellers Pvt Ltd (Resulting Company 1) & M/s. Chandana Brothers Retail India Pvt Ltd (Resulting Company 2) **...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CA (CAA) No. 09/230/HDB/2024**

Matter adjourned to 13.06.2024.

**IA (CA) 109 /2024**

Learned Senior Counsel Mr S Ravi, for applicant present through Video Conference.

Learned counsel Ms Nishitha, for applicant present physically.

Heard learned senior counsel Mr S Ravi, for applicant.

**For orders on 13.06.2024.**

**IA (CA) 130/2024**

Orders will be passed in this application subject to the outcome of IA (CA) 109/2023.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**